

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

11. IA 1516/2024 IA 989/2021 IA 1183/2023
In C.P. (IB)/1634(MB)2017

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 04.04.2024**

NAME OF THE PARTIES: - IA 1516/2024 Udayraj Patwardhan
IA 1183/2023 Udayraj Patwardhann
V/s
Pinky Shipyard Pvt Ltd
IN THE MATTER OF
Edelweiss Asset Reconstruction
Company Limited
V/s
Pinky Shipyard Pvt Ltd

**Section: Application under any other provisions- IBC Sec 60(5) U/s 7
of (IBC)**

ORDER

IA.No.1516/2024: - Adv. Heena a/w Adv. Nupoor Maharaj appeared for the Liquidator through VC. The present application is filed by the Liquidator for placing on record the Progress Report for the quarter ended on 31.12.2023. The said Progress Report is taken on record. No order is called for. With the aforesaid observation, **IA.No.1516/2024 is allowed and disposed of.**

IA.No.989/2021: - Adv. Heena a/w Adv. Nupoor Maharaj appeared for the Liquidator through VC. Adv. Saloni Sulakhe a/w Adv. Punit Agarwal appeared for the Respondent No. 1. Heard, **Reserved for Orders.**

IA.No.1183/2023: - Adv. Heena a/w Adv. Nupoor Maharaj appeared for the Liquidator through VC. Adv. Saloni Sulakhe a/w Adv. Punit Agarwal appeared for the Respondent No. 1. It has been stated by the Counsel for the Respondent No.1 that reply has been e-filed. Counsel for the Liquidator states that copy of the reply has not been served by him. Let a copy of the reply be served. The reply on behalf of Respondent No. 3 to 12 have not been filed, despite the last opportunity, therefore, the right to file reply on behalf of Respondents No. 3 to 12 stands forfeited. List this matter for final hearing on **06.06.2024**.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

JAGDISH

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)